

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1248 of 1997

New Delhi this the 26th day of September, 1997

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Constable P.C. Baby Kutty
Office of the DCP, PCR,
Kingsway Camp,
Delhi.

...Petitioner

By Advocate Shri P.T. Mathews.

Versus

1. Union of India through Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. Commissioner of Police,
Police Headquarters-I,
I.P. Estate,
New Delhi.
3. Additional Deputy Commissioner of
Police (Admdn.),
Police Headquarters-I,
I.P. Estate,
New Delhi.

...Respondents.

(By Advocate Ajesh Luthra for Mrs. Jyotsna Kaushik)

ORDER (ORAL)

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN

The only relief sought by this petitioner in this case is to direct the respondents to consider his service rendered in the previous organisation, which this Court has already recognised in the case of Gurmed Singh Vs. Chief Secretary in O.A. No. 808 of 1990 etc., vide our order dated 28.5.97.

(5)

.2.

The respondents are directed to give the same benefit " mutatis-mutandis" as applicable to this case within 15 days from the date of receipt of a copy of this order.

2. We find that inspite of our orders in the above said case, the respondents has not applied the same principle to other similarly situated persons, unless the respondents had filed an appeal or obtained any interim order against the said decision, similarly situated persons cannot be made to approach this Court, over and again, to reconsider the same issue after it has been once settled by this Court. The respondents should reconsider all such similar cases on their own, so that the similarly placed persons may not come to this Court through separate O.As., which we consider to be against the Public Policy.

3. With this, the O.A. is disposed of. No costs.


(K. MUTHUKUMAR)
MEMBER (A)


(DR. JOSE P. VERGHESE)
VICE CHAIRMAN

Rakesh